

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 389/TT/2023

Date: 22.4.2023

To,

Shri Mohd. Mohsin,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff from proposed COD to 31.3.2024 for Transmission Asset: 500MVA, 400/220kV ICT-8 along with associated 400kV and 220kV bays at Bhadla Substation under "Implementation of the 1x500MVA, 400/220kV ICT (8th) at Bhadla Pooling Station Scheme in Northern Region"

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 7.5.2024:

- i. Submit chronological details for each event of delay that affected commissioning of the transmission asset in the following format:

Sr. No.	Reason for Delay	Delay From Date	Delay To Date	Duration of Delay	Overlapping Period	Effective Delay excluding Overlapping Period

- ii. Submit the PDF Copy and Linked Excel Copy of all the Tariff Forms duly filled.

- iii. Submit complete details of Form 9C in Excel including each loan wise detail and final summary for Asset-1.
- iv. Submit detail of works against which additional capital expenditure has been claimed for FY 2019-24 as per the following format for Asset.

Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge (year-wise)				Reversal (year-wise)				Additional Liability Recognized				Outstanding Liability as on 31.3.2024	
					2019-24 period				2019-24 Period				2024-29 Period					
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2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Kamal Kishor)
Assistant Chief (Law)